

**DECLARATION OF ASSETS AND LIABILITIES OF THE JUDGES OF
HIGH COURT OF KERALA**

Statement of Assets and Liabilities
filed by Justice Annie John
as on 19.03.2018

- | | | | |
|---|--|---|--|
| 1 | Name &
Date of appointment | : | Justice Annie John
30.11.2018 |
| 2 | Permanent address | : | House No. IX, Kachappilly House,
Nayarambalam P.O.,
Ernakulam - 682 509. |
| 3 | Present address | : | House No. IX, Kachappilly House,
Nayarambalam P.O.,
Ernakulam - 682 509. |
| 4 | Name of the members of the family
(Spouse & Dependant children) | : | Sri. K.A. Baby
Ms. Maria Baby |
| 5 | Assets and Liabilities
(As per schedule attached) | : | |

Date: 19.03.2018


JUSTICE ANNIE JOHN,
JUDGE, HIGH COURT OF KERALA.

ASSETS & LIABILITIES

(At a glance)

NAME OF THE JUDGE : JUSTICE ANNIE JOHN

DATE OF APPOINTMENT : 30.11.2017

DECLARED ASSETS

ASSETS OF THE JUDGE

IMMOVABLE PROPERTY		MOVABLES			
Land	Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
90 cents of land in Vaikom Village, Kottayam District inherited by partition deed executed on 16.11.2005.	NIL	Rs.11,37,700/- (FD in Kerala Judicial Officers' Co-operative Society Ltd. No. 4475, Kaloor) Rs.4,00,000/- (Savings Deposit in SBI, Kerala High Court Branch)	70 sovereigns of gold & 30 gms of silver	1 (Hyundai i10 Sportz 1.2)	Debentures for Rs.20,000/- of of L&T Infrastructure Finance Co. Ltd.

LIABILITIES: NIL

Particulars:-

Date: 19.03.2018


JUSTICE ANNIE JOHN,
JUDGE, HIGH COURT OF KERALA.

Note:- Further details available with the Hon'ble Chief Justice

ASSETS & LIABILITIES

(At a glance)

NAME OF THE JUDGE : JUSTICE ANNIE JOHN

NAME OF THE SPOUSE : SRI. K.A. BABY

DECLARED ASSETS

ASSETS OF THE SPOUSE

IMMOVABLE PROPERTY		MOVABLES			
Land	Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
18.670 cents of land in Nayarambalam Village, Ernakulam District	2900 sq. ft. residential building in Nayarambalam, Ernakulam District	Fixed Deposit for Rs.28,50,000/- in SBI, Njarakkal Branch, Ernakulam	10 sovereigns of gold	1 (Honda City)	Shares of SBI Life Insurance for Rs.1,38,075/-; Rs.43,752/- of Reliance Industries; Rs.10657/- of Reliance Power; Rs.37516/- of Madras Refinery
3.754 cents of land in Edappally Village, Ernakulam District.	860 sq. ft. residential building in Edappally, Ernakulam District				

LIABILITIES

1. Housing Loan from SBI, Cherai Branch, Ernakulam for Rs.15,50,000/-

2. Housing Loan from SBI, Cherai Branch, Ernakulam for Rs.1,90,000/-

Date: 19.03.2018


JUSTICE ANNIE JOHN,
JUDGE, HIGH COURT OF KERALA.

Note:- Further details available with the Hon'ble Chief Justice

ASSETS & LIABILITIES
(At a glance)

NAME OF THE JUDGE : JUSTICE ANNIE JOHN

NAME OF THE DEPENDENT
CHILD/CHILDREN : Ms. MARIA BABY

DECLARED ASSETS


ASSETS OF THE DEPENDENT CHILD/CHILDREN

IMMOVABLE PROPERTY		MOVABLES			
Land	Buildings	Total Amount in Bank Deposits FD/SB	Gold & Silver (Weight)	Vehicles (Nos.)	Shares, Mutual Funds & others if any
NIL	NIL	Fixed Deposit for Rs.7,16,708/- in SBI, Alappuzha Branch	30 sovereigns of gold	NIL	NIL

LIABILITIES: NIL

Particulars:-

Date: 19.03.2018


JUSTICE ANNIE JOHN,
JUDGE, HIGH COURT OF KERALA.

Note:- Further details available with the Hon'ble Chief Justice